

Chief Justice's Court

Case :- PUBLIC INTEREST LITIGATION (PIL) No. - 1030 of 2025

Petitioner :- Vineet Sharma and Another

Respondent :- State of Uttar Pradesh and 11 Others

Counsel for Petitioner :- Pawan Kumar Tiwari, Akash Vashistha

Counsel for Respondent :- A.S.G.I., C.S.C., A.K. Goyal
(A.C.S.C.), Baleshwar Chaturvedi, Tejasvi Misra, Raghuvansh Mishra, Manu Saxena

Hon'ble Arun Bhansali, Chief Justice

Hon'ble Kshitij Shailendra, J.

1. A copy of the petition be served on counsel appearing for respondent No. 9.
2. Issue notice to respondent Nos. 2, 3, 7, 10 and 11.
3. It would be required of the counsel representing the appearing parties that by the next date, they will place on record the affidavit, *inter alia*, indicating efforts made for controlling the monkey menace as indicated in the petition and the future plan with regard to the same.
4. List the petition on 10.07.2025, as fresh.

Order Date :- 6.5.2025

Mukesh Pal/Jyotsana

(Kshitij Shailendra, J) (Arun Bhansali, CJ)

Chief Justice's Court

Case :- PUBLIC INTEREST LITIGATION (PIL) No. - 1030 of 2025

Petitioner :- Vineet Sharma and another

Respondent :- State of Uttar Pradesh and 11 others

Counsel for Petitioner :- Pawan Kumar Tiwari, Akash Vashishtha

Counsel for Respondent :- Manu Saxena, A.S.G.I., Baleshwar Chaturvedi, C.S.C., Krishna Agarawal, Tejasvi Misra

Hon'ble Arun Bhansali, Chief Justice

Hon'ble Kshitij Shailendra, J.

1. An affidavit on behalf of respondent no. 8 only has been filed, which is taken on record, rest of the respondents, who were represented before the Court on 06.05.2025, have not filed their affidavit, as required.
2. On 06.05.2025 notices were directed to be issued to respondent nos. 2, 3, 7, 10 and 11, however, no steps in this regard have been taken.
3. Requisite steps be taken within a period of three days.
4. Notices be issued to respondent nos. 2, 3, 7, 10 and 11, returnable on 22.08.2025.
5. List the petition on 22.08.2025, as fresh.
6. The respondents other than respondent no. 8, including the State Government should also file their requisite affidavit, as ordered, by the next date.

Order Date :- 10.7.2025

nd

(Kshitij Shailendra, J)

(Arun Bhansali, CJ)



HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 1030 of 2025

Vineet Sharma and another

.....Petitioner(s)

Versus

State of Uttar Pradesh and 11 others

.....Respondent(s)

Counsel for Petitioner(s)	: Pawan Kumar Tiwari (through V.C), Akash Vashishtha
Counsel for Respondent(s)	: Manu Saxena, A.S.G.I., Baleshwar Chaturvedi, A.K. Goyal (A.C.S.C.), Krishna Agarawal, Manu Ghildyal, Raghuvansh Misra, Rakesh Kumar Singh, Sant Ram Sharma, Tejasvi Misra, Vinayak Varma

Chief Justice's Court

**HON'BLE ARUN BHANSALI, CHIEF JUSTICE
HON'BLE KSHITIJ SHAILENDRA, J.**

1. Response has been filed by respondents no. 6 and 8.
2. Counsel appearing for the Animal Welfare Board and those respondents who are yet to file response, pray for more time.
3. Time prayed for is allowed.
4. List the petition on 19.09.2025 as fresh.

(Kshitij Shailendra,J.) (Arun Bhansali,CJ.)

August 28, 2025

RK/SL



HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 1030 of 2025

Vineet Sharma and another

.....Petitioner(s)

Versus

State of Uttar Pradesh and 11 others

.....Respondent(s)

Counsel for Petitioner(s)	:	Pawan Kumar Tiwari, Akash Vashishtha
Counsel for Respondent(s)	:	A.S.G.I., C.S.C., Baleshwar Chaturvedi, Vinayak Varma, Sant Ram Sharma, Shikhar Khare for Krishna Agarawal, Raghuvansh Misra, Manu Saxena, Manu Ghildyal, Rakesh Kumar Singh, Tejasvi Misra

Chief Justice's Court

HON'BLE ARUN BHANSALI, CHIEF JUSTICE
HON'BLE KSHITIJ SHAILENDRA, J.

1. Looking to the overall fact-situation of the case, wherein despite all the respondents agreeing to the fact that the monkey menace does exist and is creating havoc with the lives of the general public, none of the respondents apparently is prepared to take the responsibility to control the said menace. Each department is seeking to shift the responsibility to another.
2. On part of the State also, it is indicated that though a meeting of all the departments was held, therein also the responsibility was sought to be shifted on one another.
3. Whereafter, the District Collector, Ghaziabad has sent a communication dated 20.08.2025 to the Secretary, Urban Development Department for issuing directions in this regard, however, apparently, the said communication has not been attended to by the Department.
4. In the circumstances of the case, the Principal Secretary, Urban Development Department, Government of Uttar Pradesh, Lucknow is ordered to be impleaded as party respondent no.1A to the present petition.
5. The incorporation would be done during the course of the day.

6. Issue notice to the said respondent no.1A.

7. Learned Standing Counsel accepts notice on behalf of respondent no.1A. He would seek instructions based on the submissions which have been made in the petition specifically delineating the responsibility of the local bodies to control the monkey menace and it would be required of respondent no.1A to indicate the steps, if any, taken and/or proposed to be taken to ensure that the local bodies are made to take care of their responsibility in terms of the Uttar Pradesh Municipal Corporations Act, 1959 and the Uttar Pradesh Municipalities Act, 1916.

8. Needful shall be done before the next date.

9. List the petition on 31.10.2025, as fresh.

(Kshitij Shailendra, J) (Arun Bhansali, CJ)

September 19, 2025

AHA/AKShukla



HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 1030 of 2025

Vineet Sharma and another

.....Petitioner(s)

Versus

State of Uttar Pradesh and 11 others

.....Respondent(s)

Counsel for Petitioner(s)	:	Pawan Kumar Tiwari, Akash Vashishtha
Counsel for Respondent(s)	:	A.S.G.I., Ankit Gaur (S.C.), Baleshwar Chaturvedi, Manu Ghildyal, Radhamani Saxena for Manu Saxena, Sant Ram Sharma, Raghuvansh Misra, Krishna Agarwal, Vinayak Varma, Hridaya Narayan Mishra, Rakesh Kumar Singh, Tejasvi Misra

Chief Justice's Court

**HON'BLE ARUN BHANSALI, CHIEF JUSTICE
HON'BLE KSHITIJ SHAILENDRA, J.**

1. A counter affidavit has been filed on behalf of the Animal Welfare Board of India. Office is directed to place the same on record.
2. Pursuant to the order dated 19.09.2025 passed by this Court, learned Standing Counsel has produced instructions from the Joint Secretary, Government of Uttar Pradesh *inter alia* indicating that a preliminary meeting with the officers of the Forest, Environment and Climate Change Department has been held and as the issue requires a policy decision and relates to many other Departments, the same is likely to take some time.
3. Submissions have been made that respondents may be granted two months' time to do the needful.
4. Counsel for the petitioners has produced a proposed tentative Action Plan to address the issue involved, copy whereof has been supplied to learned Standing Counsel and other respondents, who may transmit the same to the concerned which may facilitate taking a decision as claimed.
5. Submissions have also been made on behalf of the petitioners that the Animal Welfare Board of India and the Uttar Pradesh State Animal

Welfare Board may also be consulted by the respondents while taking a decision in this regard.

6. It is expected that the respondents would keep the said aspect in mind while deliberating on the subject matter.

7. Though, a period of two months has been sought, the same appears to be a substantially long period, the respondents are required to give some priority to the issue in question and therefore, they are granted four weeks' time to do the needful.

8. List the petition on 03.12.2025, as fresh.

(Kshitij Shailendra, J) (Arun Bhansali, CJ)

October 31, 2025

AHA/Sazia



HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 1030 of 2025

Vineet Sharma and another

.....Petitioner(s)

Versus

State of Uttar Pradesh and 11 others

.....Respondent(s)

Counsel for Petitioner(s)	: Pawan Kumar Tiwari, Akash Vashishtha
Counsel for Respondent(s)	: A.S.G.I., Manish Goyal (A.A.G.) with A.K. Goyal (A.C.S.C.), Manu Saxena, Baleshwar Chaturvedi, Hridaya Narayan Mishra, Krishna Agarawal, Manu Ghildyal, Raghuvansh Misra, Rakesh Kumar Singh, Sant Ram Sharma, Tejasvi Misra, Vinayak Varma

Chief Justice's Court

**HON'BLE ARUN BHANSALI, CHIEF JUSTICE
HON'BLE KSHITIJ SHAILENDRA, J.**

1. On 19.09.2025, the respondents were directed to delineate the responsibility of the local bodies to control the monkey menace and it was required of them to indicate the steps, if any, taken and/or proposed to be taken to ensure that the local bodies are made to take care of their responsibilities in terms of provisions of the Uttar Pradesh Municipal Corporations Act, 1959 and Uttar Pradesh Municipalities Act, 1916.
2. On 31.10.2025, when this matter came up before this Court, it was noticed that pursuant to the order dated 19.09.2025, learned Standing Counsel had produced instruction from the Joint Secretary, Government of Uttar Pradesh, *inter alia*, indicating that a preliminary meeting with the officers of the Forest, Environment and Climate Change Departments has been held and as the issue required policy decision and relates to many other Departments, the same is likely to take some time.
3. The Court also required the supply of copy of the tentative action plan proposed by the petitioners for being transmitted to the concerned and suggested that Animal Welfare Board of India and Uttar Pradesh Animal Welfare Board may also be consulted while taking decision in this regard.

4. Today, learned Additional Advocate General has put in appearance and has produced a communication from the Special Secretary, Government of Uttar Pradesh dated 02.12.2025, *inter alia*, indicating that the National Board of Wild Life, in its Standing Committee meeting held on 29.10.2025, has recommended the inclusion of the Rhesus Macaque under Schedule II of the Wild Life (Protection) Act and the direction has been given that the State Government shall prepare detailed, site-specific mitigation plans identifying and categorizing areas of conflict. A baseline study is to be conducted across states and scientific management measures should be developed based on studies carried out by the Wildlife Institute of India. Further, establishment of rescue centres and the involvement of local urban bodies in the programme were also emphasized.

5. Based on the said proposal, a sort of helplessness is sought to be projected that as now a proposal has been made, apparently, the respondents are unable to take any action. The submissions made cannot be accepted on face value inasmuch as while the problem is not disputed, willingness to tackle the problem is clearly absent as though only a proposal has been given by the National Board of Wild Life, the same is sought to be utilized for the purpose of continuing with the inaction.

6. The submissions made/attempt on part of the respondents, cannot be appreciated.

7. One more opportunity is granted to the respondents to do the needful as already ordered.

8. List the petition on 13.01.2026, as fresh.

(Kshitij Shailendra,J.) (Arun Bhansali,CJ.)

December 3, 2025

Mukesh Pal/P.Sri.



HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 1030 of 2025

Vineet Sharma and another

.....Petitioner(s)

Versus

State of Uttar Pradesh and 11 others

.....Respondent(s)

Counsel for Petitioner(s)	: Pawan Kumar Tiwari, Akash Vashishtha
Counsel for Respondent(s)	: Manish Goyal, A.A.G., A.K. Goyal, A.C.S.C., Manu Saxena, A.S.G.I., Baleshwar Chaturvedi, Hridaya Narayan Mishra, Krishna Agrawal, Ishan Mishra, Manu Ghildyal, Raghuvansh Misra, Rakesh Kumar Singh, Sant Ram Sharma, Tejasvi Misra, Vinayak Varma

Chief Justice's Court

HON'BLE ARUN BHANSALI, CHIEF JUSTICE

HON'BLE KSHITIJ SHAILENDRA, J.

1. Pursuant to the order dated 03.12.2025 passed by this Court requiring the respondents to do the needful as repeatedly ordered by this Court, learned Additional Advocate General has produced minutes of a meeting dated 08.01.2026 wherein all the concerned departments as well as Municipal Corporation, Lucknow etc. and the member of the People for Animals participated wherein a decision has been taken that the responsibility to manage the monkey menace is that of the Environment, Forest and Climate Change Department for which it would prepare a comprehensive work plan within a period of one month and, as required, other departments would also support the said department.
2. Based on the said minutes, time is being sought on behalf of the respondents to produce the action plan as decided in the meeting.
3. A modified proposed tentative action plan to address the issue of monkeys has also been produced by the Animal Welfare Board of India which may also be taken into consideration by the Environment Department.

4. List the petition on 17.02.2026, as fresh.

January 13, 2026
RK/AKShukla

(Kshitij Shailendra,J.) (Arun Bhansali,CJ.)



HIGH COURT OF JUDICATURE AT ALLAHABAD
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Vineet Sharma And Another

.....Petitioner(s)

Versus

State Of Uttar Pradesh And 11 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Pawan Kumar Tiwari
Counsel for Respondent(s)	: Manu Saxena, A.S.G.I., Baleshwar Chaturvedi, C.S.C., Hridaya Narayan Mishra, Krishna Agarawal, Manu Ghildyal, Raghuvansh Misra, Rakesh Kumar Singh, Sant Ram Sharma, Tejasvi Misra, Vinayak Varma

Court No. - 21

HON'BLE MAHESH CHANDRA TRIPATHI, J.
HON'BLE KUNAL RAVI SINGH, J.

1. Heard Shri Pawan Kumar Tiwari, learned counsel for the petitioners, Shri Manish Goyal, learned Additional Advocate General, assisted by Shri A.K. Goyal, learned Additional Chief Standing Counsel for the State-respondents; Shri Hridaya Narayan Mishra, learned counsel for the respondent no.2; Shri Krishna Agrawal, learned counsel for the respondent no.4, Shri Sant Ram Sharma, learned counsel for respondent no.7, Shri Baleshwar Chaturvedi, learned counsel for the respondent no.8 and Shri Rakesh Kumar Singh, learned counsel for the respondent no.10.

2. In response to the order dated 13.01.2026, Shri Manish Goyal, learned Additional Advocate General has produced detailed instructions sent by Regional Director Social Forestry, Ghaziabad dated 16.02.2026, which is taken on record.

3. Shri Manish Goyal, learned Additional Advocate General submits that a systematic field survey is required to understand the population status of Rhesus Macaque (Rhesus Monkey) and to identify the hotspot of their population, their conflict, and to suggest the management strategy to mitigate the human-Rhesus Macaque conflict in Uttar Pradesh. He submits that at least a period of one year is required to develop a brief action plan based on the population status and conflict pattern. He submits that until the baseline data is ascertained, through a systematic study, the existing SOP

titled as "*instructions regarding the capture, transportation, and release of monkeys*", and the "*proposed tentative action plan to address the issue of the monkeys*" can be used to deal with the situation. He further submits that under the proposed SOP, the High Power Committee has already been constituted and under the new action plan, a detailed and exhaustive survey is required to mitigate the situation. He assures the Court that under the existing SOP all necessary actions shall be taken by the District Level Authority to control the menace.

4. Before proceeding further in the matter, the Court is inclined to know what remedial actions/steps are undertaken by the District Level Committee under the existing SOP. In view of the proposed study, which is to be undertaken, we find that the action plan, which the authority has taken under the existing SOP qua Districts Ghaziabad and Mathura, be firstly apprised to the Court on or before the next date fixed in the matter through an affidavit. For the remaining districts, the action plan may also be placed on the next date fixed stating therein what measures have been taken by the District Level Authority to control the menace of the monkeys'.

5. List this matter again as fresh on **06.04.2026**.

February 17, 2026
Prajapati RK

(Kunal Ravi Singh,J.) (Mahesh Chandra Tripathi,J.)



HIGH COURT OF JUDICATURE AT ALLAHABAD

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Counsel for Petitioner(s)	:	Pawan Kumar Tiwari, Akash Vashishtha
Counsel for Respondent(s)	:	Manu Saxena, A.S.G.I., Baleshwar Chaturvedi, A.K. Goyal, A.C.S.C., Hridaya Narayan Mishra, Krishna Agarawal, Manu Ghildyal, Raghuvansh Misra, Rakesh Kumar Singh, Sant Ram Sharma, Tejasvi Misra, Vinayak Varma

Chief Justice's Court

**HON'BLE ARUN BHANSALI, CHIEF JUSTICE
HON'BLE KSHITIJ SHAILENDRA, J.**

1. Pursuant to the order passed by this Court, a compliance affidavit has been filed seeking to place on record the SOP said to have been formulated for the purpose of taking care of the monkey menace.
2. Counsel for the petitioners has pointed out several deficiencies in the said SOP, with the submissions that SOP only provides for skeleton and all the limbs are missing.
3. Counsel for the petitioners may file counter to the said compliance affidavit, pointing out all the deficiencies, which were sought to be argued during the course of submissions, including the lack of facilities for sterilization of monkeys and infrastructure to transport the monkey as well as the trained man power for undertaking the exercise as provided in the SOP, including suggestions for obviating the said deficiencies.
4. Needful may be done before the next date.
5. List the petition on **13.04.2026**, as fresh.

(Kshitij Shailendra, J) (Arun Bhansali, CJ)

April 6, 2026

nd/Sazia



HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 1030 of 2025

Vineet Sharma and another

.....Petitioner(s)

Versus

State of Uttar Pradesh and 11 others

.....Respondent(s)

Counsel for Petitioner(s)	: Pawan Kumar Tiwari, Aakash Vashishtha
Counsel for Respondent(s)	: Manu Saxena, A.S.G.I., Baleshwar Chaturvedi, A.K. Goyal, S.C., Hridaya Narayan Mishra, Krishna Agarawal, Manu Ghildyal, Raghuvansh Misra, Rakesh Kumar Singh, Sant Ram Sharma, Tejasvi Misra, Vinayak Varma

Chief Justice's Court

**HON'BLE ARUN BHANSALI, CHIEF JUSTICE
HON'BLE KSHITIJ SHAILENDRA, J.**

1. Learned counsel for the parties submit that on 06.04.2026, when the matter came up before the Court, the next date fixed was 13.05.2026, however, the same has been indicated as 13.04.2026, in the order passed on the said date.

2. In view of the submissions made, list the petition on 13.05.2026, as fresh for doing the needful on the part of the parties i.e. the petitioners as well as the respondents.

(Kshitij Shailendra,J.) (Arun Bhansali,CJ.)

April 13, 2026

Sandeep/AKShukla



HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 1030 of 2025

Vineet Sharma and another

.....Petitioner(s)

Versus

State of Uttar Pradesh and 11 others

.....Respondent(s)

Counsel for Petitioner(s)	: Pawan Kumar Tiwari, Akash Vashishtha
Counsel for Respondent(s)	: Manu Saxena, A.S.G.I., Baleshwar Chaturvedi, A.K. Goyal, A.C.S.C., Hridaya Narayan Mishra, Krishna Agarawal, Manu Ghildyal, Raghuvansh Misra, Rakesh Kumar Singh, Sant Ram Sharma, Tejasvi Misra, Vinayak Varma, Manu Saxena

Chief Justice's Court

**HON'BLE ARUN BHANSALI, CHIEF JUSTICE
HON'BLE KSHITIJ SHAILENDRA, J.**

1. Pursuant to the order dated 06.04.2026, a counter affidavit to the compliance affidavit filed by the respondents has been filed by the petitioner *inter alia* producing the action plan/measures to take care of the human-monkey conflict, control their population and secure better living conditions/habitats for monkeys as Annexure-CA-4.
2. A copy of the counter affidavit has been supplied to the State. A copy of the same may also be served on the other counsel appearing for the Nagar Nigam, Development Authority, Animal Welfare Board, etc.
3. It would be required of the respondents, specially State, to respond to the counter affidavit including the action plan suggested by the petitioner. It is expected that the respondents will hold an elaborate exercise by examining the said action plan through a duly constituted committee and, thereafter, respond to the same and would not indulge only in denying whatever has been suggested by the petitioner, inasmuch as whatever has been indicated by the respondents in their SOP apparently does not take care of the vital requirements, which would in fact take care of the menace.

4. Needful may be done before the next date.

5. List the petition on 16.07.2026, as fresh.

(Kshitij Shailendra,J.) (Arun Bhansali,CJ.)

May 13, 2026
RK/AKShukla



HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 1030 of 2025

Vineet Sharma and another

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Versus

State of Uttar Pradesh and 11 others

.....Respondent(s)

Counsel for Petitioner(s)	:	Pawan Kumar Tiwari, Akash Vashishta
Counsel for Respondent(s)	:	A.S.G.I., A.K. Goyal (A.C.S.C.), Baleshwar Chaturvedi, Manu Saxena, Ishan Mishra for Manu Ghildyal, Shikhar Khare for Krishna Agarawal, Rakesh Kumar Singh, Hridaya Narayan Mishra, Raghuvansh Misra, Sant Ram Sharma, Tejasvi Misra, Vinayak Varma

Chief Justice's Court

HON'BLE ARUN BHANSALI, CHIEF JUSTICE

HON'BLE KSHITIJ SHAILENDRA, J.

1. Pursuant to the orders passed by this Court on 13.05.2026 requiring the State to hold an elaborate exercise by examining the action plan suggested by the petitioners through a duly constituted Committee and thereafter respond to the same, today, instructions have been produced that pursuant to the order passed by this Court, a meeting dated 16 June 2026 was held, wherein it was decided to constitute a Committee for the purpose and on 15 July 2026, a Committee of 13 persons has been constituted requiring it to go into the proposed action plan and suggest ways and means in this regard.

2. Further submissions have been made that Urban Local Bodies have been directed to continue their work for catching, transporting and releasing monkeys from the urban area, and Wildlife Institute of India, which is preparing a long-term mitigation report, has also been contacted and asked to expedite their work and submit their observations as soon as possible and they have been instructed to provide a short-term strategy for handling the monkey menace.

3. Submissions have also been made that State is committed to prepare a sustainable long-term plan for the monkey menace.

4. In view of the above fact situation, wherein, apparently, a High Powered Committee has been constituted on 15 July 2026, it is expected that the Committee will look into the said aspect with urgency and take decision and appropriate steps for responding to the action plan suggested by the petitioners/propose an appropriate strategy for taking care of the monkey menace.
5. It is expected of the Committee to hold meetings at a regular intervals and should not remain on paper only.
6. The progress and the Minutes of the meetings of the Committee shall be placed before the Court on the next date.
7. A copy of the order be communicated to the Chairpersons of the Committee nominated by order dated 15.07.2026 by the learned A.C.S.C.
8. List on 01 September 2026, **as fresh**.

(Kshitij Shailendra, J) (Arun Bhansali, CJ)

July 16, 2026

Mukesh Pal/AHA